

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No4
CP(IB)/102(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Classic Microtech Private Limited
V/s
Adison Granito Private Limited

.....Applicant

.....Respondent

Order delivered on ..02/05/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Rhea Sevak, Adv. for Mr. Arjun Sheth, Adv.
For the Respondent :

ORDER

This is an application filed under Section 9 IBC, 2016.

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

Let affidavit of service be filed within seven days.

List for hearing on 23.06.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**